The Maharashtra Cooperative Societies (Goa Amendment) Act, 1988

Act 5 of 1989

Keyword(s):

Cooperative

The Maharashtra Co-operative Societies (Goa Amendment) Act, 1988

(Goa Act No. 5 of 1989) [20-3-1989]

AN

ACT

further to amend the Maharashtra Co-operative Societies Act, 1960 in its application to State of Goa.

Be it enacted by the Legislative Assembly of Goa in the Thirty-ninth Year of the Republic of India as follows:­

1. Short title and commencement.— (1) This Act may be called the Maharashtra Co-operative Societies (Goa Amendment) Act, 1988.

(2) It shall come into force on such date as the Government, may by notification in the Official Gazette appoint.

2. Amendment of section 73 H.— In section 73 H of the Maharashtra Co-operative Societies Act, 1960 as applied to the State of Goa (hereinafter referred as the 'principal Act No. XXIV of 1961'),­

(i) in sub-section (2), for the words "for a period of three years from the date on which the first meeting is held", the words "for a period of five years from the date on which the first meeting is held" shall be substituted.

(ii) at the end of sub-section (2), the following proviso shall be inserted, namely:-

Provided that a period of five years from the date on which the first meeting is held be extended by the State Government for a period not exceeding one year for reasons to be recorded in writing, so that the total period does not exceed six years in aggregate.

The Maharashtra Co-operative Societies (Goa Amendment) Act, 1988

(Goa Act No. 9 of 1989) [14-5-1989]

AN

ACT

further to amend the provisions of the Maharashtra Co-operative Societies Act, 1960 as applied to the State of Goa.

Be it enacted by the Legislative Assembly of Goa in the Thirty-ninth Year of the Republic of India as follows:-

1. Short title and commencement.— (1) This Act may be called the Maharashtra Co-operative Societies (Goa Amendment) Act, 1988.

(2) It shall come into force at once.

2. Amendment of section 6.— After sub-section (1) of section 6 of the Maharashtra Co-operative Societies Act, 1960 as applied to the State of Goa (hereinafter referred to as the “principal Act”), the following proviso shall be inserted, namely:-

“Provided that a Housing Co-operative Society consisting of at least four persons may be registered under this Act.”.

3. Amendment of section 8.— After clause (a) of sub-section (2) of section 8 of the principal Act, the following proviso shall be inserted, namely:-

“Provided that in the case of Housing Co-operative Society the application for registration shall be signed by at least four such persons.”.

The Maharashtra Co-operative Societies (Goa Amendment) Act, 1989

(Goa Act No. 16 of 1989) [20-7-1989]

AN

ACT

further to amend the Maharashtra Co-operative Societies Act, 1960 in its application to State of Goa.

Be it enacted by the Legislative Assembly of Goa in the Fortieth Year of the Republic of India as follows:—

1. Short title and commencement.— (1) This Act may be called the Maharashtra Co-operative Societies (Goa Amendment) Act, 1989.

2. It shall come into force at once.

3. Amendment of Section 73H.— After sub-section (2) of section 73H of the Maharashtra Co-operative Societies Act, 1960 as applied to the State of Goa (hereinafter referred as the ‘principal Act’) the following sub-section (2a) shall be inserted, namely.—

“(2a) Where any members are elected at general elections on the Committee of any society to which section 73H of the principal Act applies and the period of three years from the date of the first meeting is not over in their case before the amendment of sub-section (2) by the Maharashtra Co-operative Societies (Goa Amendment) Act, 1989 comes into force, such members shall be entitled to hold office for a period of five years as provided in the said sub-section (2) as amended.”

The Maharashtra Co-operative Societies (Goa Amendment) Act, 1992

(Goa Act No. 13 of 1992) [23-9-1992]

AN

ACT

further to amend the provisions of the Maharashtra Co-operative Societies Act, 1960 as in force in the State of Goa.

Be it enacted by the Legislative Assembly of Goa in the Forty-third Year of the Republic of India as follows:—

1. Short title and commencement.— (1) This Act may be called the Maharashtra Co-operative Societies (Goa Amendment) Act, 1992.

(2) Section 4 shall come into force at once and the remaining sections shall be deemed to have come into force with effect from 10th day of April, 1992.

2. Amendment of section 73A. — In sub-section (6) of section 73A of the Maharashtra Co-operative Societies Act, 1960 (Maharashtra Act No. 24 of 1961) as in force in the State of Goa (hereinafter referred to as the ‘principal Act’), for the word “six” wherever it occurs, the word “eight” shall be substituted.

3. Amendment of section 73H— In section 73H of the principal Act,—

(a) in sub-section (2),—

(i) for the words “for a period of five years from the date on which the first meeting is held”, the words “for a period of four years from the date on which the first meeting is held” shall be substituted;

(ii) the proviso shall be omitted;

(b) in sub-section (2a), for the words “five years”, the words “four years” shall be substituted.

4. Insertion of section 73 I.— After section 73 H of the principal Act, the following section shall be inserted, namely:—

(Published in the Official Gazette, Series I. No. 29 dated 15-10-1992. Section 4 come into force on 23-9-1992 and the remaining sections come into force with effect from 19-4-1992.)
"731.—Motion of no confidence against officers of societies.—(1) A President, Vice-President, Chairman, Vice-Chairman, secretary, treasurer or any other officer by whatever designation called who holds office by virtue of his election to that office shall cease to be such President, Vice-President, Chairman, Vice-Chairman, Secretary, treasurer or any other officer, as the case may be, if the motion of no confidence is passed at a meeting of the committee by a simple majority of the total number of committee members who are for the time being entitled to attend and vote at any meeting of the committee and the office of such President, Vice-President, Chairman, Vice-Chairman, secretary, treasurer or any other officer, as the case may be, shall thereupon be deemed to be vacant.

(2) The requisition for convening special meeting of the committee for considering such motion of no confidence shall be signed by not less than one-third of the total number of members of the committee who are for the time being entitled to attend and vote at any meeting of the committee and shall be delivered to the Registrar:

Provided that, no such requisition for a special meeting shall be made within a period of six months from the date on which any officer referred to in sub-section (1) has entered upon his office.

(3) The Registrar shall, within seven days from the date of receipt of requisition under sub-section (2), convene a special meeting of the committee. The meeting shall be held on a date not later than fifteen days from the date of issue of the notice of the meeting.

(4) The meeting shall be presided over by the Registrar or any officer subordinate to him who is authorised by him in this behalf. The Registrar or such officer shall, when presiding over the meeting of the committee, have the same powers as the President or Chairman when presiding over a committee meeting has, but shall not have the right to vote.

(5) The meeting called under this section shall not for any reason, be adjourned.

(6) Voting at the meeting shall be by raising of hands. The names of the committee members voting for and against the motion shall be read in the meeting and recorded in the minute book of the committee meetings:

Provided that if one-third of the members of the committee present so demand, the voting shall be by secret ballot.

(7) If the motion of no confidence is rejected, no fresh motion of no confidence shall be brought before the committee within a period of six months from the date of such rejection of the motion."
5. **Repeal and saving.**—(1) The Maharashtra Co-operative Societies (Goa Amendment) Ordinance, 1992 (Ordinance No. 4 of 1992), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.